

## ACT No. XIII OF 1916.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 28th  
September, 1916.)*

## An Act to amend certain enactments.

WHEREAS it is expedient that certain formal amendments should be made in the enactments specified in the Schedule; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Amending Act, 1916.

Amendment  
of certain  
enactments.

2. The enactments specified in the Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

## THE SCHEDULE.

## AMENDMENTS.

*(See section 2.)*

1	2	3	4
Year.	No.	Short title.	Amendments.
1873	V	The Government Savings Banks Act, 1873.	In section 3, for the definition of "minor" the following shall be substituted, namely:—  " "Minor" means a person who is not deemed to have attained his majority under the Indian Majority Act, 1875."

THE SCHEDULE

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## AMENDMENTS.

(See section 2.)

1	2	3	4
Year.	No.	Short title.	Amendments.
1894	VIII	The Indian Tariff Act, 1894.	In section 7, sub-section (1), for the words "Third Schedule," the words "Second Schedule" shall be substituted.
1898	V	The Code of Criminal Procedure, 1898.	<p>In section 4, clause (g), the word "and" where it occurs between the word "Madras" and the word "Bombay" shall be omitted, and for the words "the High Court of Judicature for the North-Western Provinces," the words "Allahabad and Patna" shall be substituted.</p> <p>In the proviso to section 178, after the figures "1861," the words and figures "or section 107 of the Government of India Act, 1915" shall be inserted.</p> <p>In sections 194, sub-section (1), 266 and 267, after the figures "1861," the words and figures "or the Government of India Act, 1915" shall be inserted, and in section 266, the words "or to be established" shall be omitted.</p> <p>In section 555, for the words and figures "15 of the Indian High Courts Act, 1861," the words and figures "107 of the Government of India Act, 1915" shall be substituted.</p>

THE SCHEDULE

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## AMENDMENTS.

(See section 2.)

1	2	3	4
Year.	No.	Short title.	Amendments.
1899	II	The Indian Stamp Act, 1899.	<p>In section 2, clause (8), sub-clause (a), after the words "St. George," the words "the Presidency of Fort William in Bengal" shall be inserted; and for the word "Bengal," the words "Bihar and Orissa" shall be substituted.</p> <p>In section 57, sub-section (1) after clause (b), the following shall be inserted, namely:—</p> <p>"(bb) if it arises in the territories for the time being administered by the Lieutenant-Governor of Bihar and Orissa — to the High Court of Judicature at Patna."</p>
1908	V	The Code of Civil Procedure, 1908.	<p>In sections 111, 116, 122, 126, 129 and 130, after the figures "1861," the words and figures "or the Government of India Act, 1915," shall be inserted.</p> <p>In section 123, sub-section (1), for the words "each of the towns of Calcutta, Madras, Bombay, Allahabad, Lahore and Rangoon," the following shall be substituted, namely:—</p> <p>"the town which is the usual place of sitting of each of the High Courts and Chief Courts referred to in section 122."</p>

THE SCHEDULE

## THE SCHEDULE.

## AMENDMENTS.

(See section 2.)

1	2	3	4
Year.	No.	Short title.	Amendments.
1908	V	The Code of Civil Procedure, 1908— <i>concl'd.</i>	<p>In section 126 for the words and figures "section 15 of that Act," the words and figures "the proviso to section 107 of the latter Act" shall be substituted; and for the word "sanction" wherever it occurs in the said section, the word "approval" shall be substituted.</p> <p>In section 130, for the words "of that Act," the words and figures "or section 107, respectively, of those Acts" shall be substituted.</p>
1914	VIII	The Indian Motor Vehicles Act, 1914.	In section 15, for the word "thereunder," the words and figures "by the Local Government under section 11" shall be substituted.